**Annexure-7**

**Name of Corporate Debtor: Nila Logistics LLP. Date of Commencement of Liquidation : 01.09.2026: List of Creditors as on: 01.11.2026**

**List of operational creditors (Government dues)**

**(Amount in ₹)**

| Sl. No. | Details of claimant | | Details of claim received | | Details of claim admitted | | | | Amount of contingent claim | Amount of any Mutual dues, that may be setoff | Amount of claim under verification | Amount of claim not admitted | Remarks, if any |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| | Department | Government | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Whether related party? | % of voting share in CoC | | | | | |
| 1 | EPFO | | 17-12-2025 | 8,52,073 | 8,52,073 | PF Dues | No | 0.00 | 0.00 | 0.00 | - | 0.00 | |
| 2 | GST | | 07-10-2026 | 14,47,594 | 0 | GST Dues | No | 0 | 0 | 0 | 1447594 | 0 | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | **22,99,667** | **852073.00** | | | **0.00** | **0.00** | **0.00** | **14,47,594** | **0.00** | |

*Notes — Liquidation Claims / List of Stakeholders*

*1.The claims admitted during the CIRP have been considered as the basis for preparation of the List of Stakeholders in the liquidation process.*

*2.Claims which were verified and admitted during the CIRP have not been re-verified by the Liquidator, in accordance with Regulation 30(2) of the Liquidation Process Regulations, 2016.*

*3.Claims received during the CIRP but not verified during the CIRP have been verified by the Liquidator in accordance with Regulation 30(2) of the Liquidation Process Regulations, 2016.*

*4.The amount admitted in the List of Stakeholders represents the amount determined after considering the claim submitted, documents/evidence available and verification undertaken, wherever applicable.*

*5.Where a claim has been rejected, wholly or partly, the reasons for such rejection/reduction have been recorded and communicated to the concerned claimant in accordance with the applicable provisions.*

*6.The List of Stakeholders has been prepared category-wise based on the proofs of claims submitted and accepted, in accordance with Regulation 31 of the Liquidation Process Regulations, 2016.*

*7.The amounts reflected in the List of Stakeholders are subject to revision/updation in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and the Liquidation Process Regulations, 2016.*

*8.Claims submitted during the liquidation process have been verified by the Liquidator and admitted/rejected, wholly or partly, based on the supporting documents and information available.*